श्री राम सहाय: क्या मैं मंत्री महोदय से जान सकूंगा कि जितने वर्कस है उनके लिए श्रीसतन किस परसेंटेज से मकानों की श्रावश्यकता है श्रीर ये मकान बनने के बाद कितनी श्रावश्यकता रह जायेगी?

Oral Answers

श्री रतनलाल किशोरीलाल मालवीय : ये वर्कसंतो बहुत हैं—22 हजार के करीब । श्रगले प्लान में हमें 2 करोड़ 50 लाख रूपये मकान बनाने के लिए मिले हैं श्रौर जब पूरे मकान बन जायेंगे, तब हम सिर्फ एक-तिहाई मजदूरों को मकान दे सकेंगे।

श्री राम सहाय: जो संख्या बाकी रह जायगी उनके लिए ग्राप क्या प्रबन्ध करेंगे ?

श्री रतनलाल किशोरी लाल मालबीय : ग्रमले प्लान में जायेंगे—दूसरी स्कीम में ।

AMENDMENT OF THE WORKMEN'S COM-

*460. SHRI T. V. ANANDAN: Will the Minister of LABOUR AND EMPLOY-MENT be pleased to state:

- (a) whether there is any proposal under Government's consideration to amend the Workmen's Compensation Act of 1923 to increase the quantum of compensation payable in certain cases as prescribed in schedule IV of Section 4 of the said Act; and
- (b) if so, what are the details thereof?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI D. SANJIVAY-YA): (a) and (b) Yes. The following two proposals have been made to Government and are under consideration:—

 The quantum of compensation for permanent disability should not be the same for old and young persons. Those

- below 30 should get 10 per cent more, and those above 60, 10 per cent less than their present entitlement.
- (2) The percentage of loss of earning capacity for the loss of leg at or above the ankle should be raised to 50 per cent from the present figures of 40 per cent in the case of amputation below knee with stump exceeding 5" and 30 per cent in the case of amputation of one foot resulting in end-bearing, i.e., stump.

Shri V. Anandan: Sir, this Act came into existence first in 1923 when the rupee was actually a rupee in value and so when the Act said that for those people whose monthly salary was below ten rupees, they were entitled to a compensation of Rs. 500. Then in 1962, Sir, when the Act was amended the amount was raised to one thousand rupees. May I know from the hon. Minister on what basis the compensation of five hundred rupees was increased to only one thousand rupees?

Shri D. Sanjivayya: Well, the cost of living and other aspects must have been taken into consideration, I do not know as to why and under what circumstances that was raised, but when we bring forward an amending legislation we look into all those aspects.

Shri T. V. Anandan: But, Sir, according to the statistics furnished by the Government, the rupee value is now stated to be only seventeen Paise. If it were so, Rs. 500 in 1923 should be six times now; six times Rs. 500, that is Rs. 3,000 should be the compensation for death now. Is it not right then that the Government which is wedded to democratic socialism should put this into practice first before demanding the same of the private sector?

SHRI D. SANJIVAYYA: It is not that simple, the calculation involved.

In any case I would like to inform the hon Member that when we come before the House with an amending Bil. all these factors would taken into consideration.

SHRI D. THENGARI: Will the Government accept at least in principle that the quantum of compensation should be raised in proportion the rise in the price level?

SHRI D. SANJIVAYYA: I do accept anything. I only promise that I would look into and get it mined.

SHRI ARJUN ARORA: May I know if the Government is aware of the fact that in all recent labour legislation compensation is linked with that it is so many months' wages or so many fortnight's wages, and that it is only in the case of the most unworkers who get entitled fortunate to compensation under the Workmen's Compensation Act that the amount is a fixed one, that with slight variations it remains more or less as fixed in 1923? May I know if the Government will bring forward a legislation link it with wages as is the case in respect of retrenched workmen?

Seri D. SANJIVAYYA: I can only repeat my answer, that all these points raised here and probably the points that would be received in future in connection with the amending Bill will all be taken into consideration.

DEFENCE FACTORIES

*461. SHRI JOSEPH MATHEN: Will the Minister of DEFENCE be pleased to state whether there is any proposal under Government's consideration to locate all new defence production facin States where there is not even a single defence production unit?

DEFENCE MINISTER OF THE PRODUCTION IN THE MINISTRY OF DEFENCE (SHRI A. M. Location of a defence production factory is determined not on regional basis but on factors like availability of land, raw materials, good suitable communications, power and security considerations.

to Questions

SHRI JOSEPH MATHEN. Is it. fact that when the Defence Production Minister visited Kerala, there was a representation from responsible sources in the State requesting him to establish new defence production units in Kerala and that he promised to consider that suggestron sympathetically?

SHRI A M. THOMAS: When Defence Minister was in Trivandrum, he said the Kerala Government met him about the need to locate some defence industrial units in that State and that they had been told that when there was some proposal for expansion of defence industries, we would consider this suggestion.

SHRI SANTOKH SINGH What are the main important defence production factories that are likely to be set up in the Fourth Five Year Plan in the various States of the country?

SHRI A M THOMAS: As far new defence industries are concerned, in fact their location has already been settled

SHRI B K P SINHA. May I ask. Sir, whether the Government is in a position to assure us that in the matter of the locating of these defence factories, security considerations shall have primacy? There are so many considerations, five or six considerations. and security considerations shall have primacy If there is a large-scale invasion by a hostile power, they should be in areas at a far off distance from our international border and also at a safe distance from the coastal regions. Will that point be kept in view and from that point of view, are the Vindhya regions the best areas in the country?